

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

**Contempt Petition No. 62/34/2019 in
T.A. NO. 062/11/2015**

Chandigarh, this the 9th day of October, 2019

...

CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

...

Ashok Kumar aged 47 years s/o late Sh. Des Raj, r/o Nagrota,
Distt. Kathua, J & K 184143

....Petitioner

(By Advocate: Shri D.R. Sharma)

VERSUS

1. Major Ashish Singh, Garrison Engineer, 969 EWS c/o 56 APO 913969
2. Brig. Sandeep Vohra, Chief Engineer, HQ, 31 Zone C/o 56 APO 913969

....RESPONDENTS

(By Advocate: Shri Sanjay Goyal with Major Ashish Singh,
Respondent no. 1)

ORDER (oral)

SANJEEV KAUSHIK, MEMBER (J)

Counsel representing the respondents seeks and is allowed permission to file compliance affidavit, in the Court itself, alongwith orders dated 4.6.2019 & 7.8.2019 (Annexure C/1 & C/2 respectively), passed in Writ Petition NO. 1728/2019, by the Hon'ble High Court of J & K, at Srinagar, wherein (petitioner herein), has suffered a statement that he shall not press the contempt proceedings pending before this Tribunal till the next date of hearing. As such, learned counsel for petitioner submits

that this C.P. may be disposed of at this stage with liberty to the petitioner to get it revived, after the decision by the Hon'ble High Court of J & K at Srinagar in the pending Writ Petition, if need arises.

2. Considering the above and the fact that no order prejudicial to the rights of either of the parties is to be passed, this C.P. is disposed of with liberty as prayed for. Notice issued is discharged.

**(SANJEEV KAUSHIK)
MEMBER (J)**

Dated: 09.10.2019
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